

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5642/2009

BHARAT PETROLEUM CORPORATION LTD.

Appellant(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE
NASHIK COMMISSIONERATE

Respondent(s)

(IA No.4/2015 - FOR EARLY HEARING AND IA No. 167941/2019 -
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 8025-8027/2010

C.A. No. 5686/2014

C.A. No. 9838/2017

(IA NO.57692/2017 - FOR STAY AND IA NO.86860/2023 - FOR EARLY
HEARING)

C.A. No. 5516/2019

(IA NO.89536/2019 - FOR EX-PARTE STAY)

Diary No(s). 26479/2023

(FOR ADMISSION and I.R. and IA No.144898/2023-CONDONATION OF DELAY
IN FILING and IA No.144900/2023-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.144899/2023-STAY APPLICATION)

Date : 29-11-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s)

Mr. S.K. Bagaria, Sr. Adv.
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For Respondent(s) Mr. Balbir Singh, A.S.G.
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Mr. E.C. Agrawala, AOR
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Mr. Rishi Agrawala, Adv.
Mr. M.S. Ananth, Adv.
Mr. Abhinabh Garg, Adv.

Mr. Abhinav Agrawal, AOR
Mr. Kartik Sharma, Adv.

Mr. Parijat Sinha, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Submissions are heard.

Judgment is reserved.

We permit the parties to place on record a brief summary of the submissions canvassed across the Bar within a period of two weeks from today.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)